

WP(C) No. 71 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. S.G.Momin, Advocate present for the writ petitioners.

Mr. K.Khan, Senior Govt. Advocate present for the respondents No. 1 and 2.

Mr. S.Sen, Advocate present for the respondents No. 3 and 4.

Learned counsel for the respondents No. 3 and 4 prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 94 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S.Jindal, Advocate present for the writ petitioner.

Smti T.Yangi, Advocate present for the respondents.

Adjourned at the request of the learned counsel for the writ petitioner.

List this case again on 13-11-2013.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 180 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri H.L.Shangreiso, Advocate present for the writ petitioner.

None appears for the respondents.

The notice sent by Registered Post to respondent No. 5 not received back for more than a month. The service is treated as sufficient.

Adjourned at the request of the learned counsel for the writ petitioner.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 217 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri H. Bazbaruah, Advocate present for the writ petitioners.

Shri R.Deb Nath, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 242 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri H. Bazbaruah, Advocate present for the writ petitioners.

Shri R.Deb Nath, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 299 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri A.S.Siddique, Advocate present for the writ petitioners.

Shri N.D.Chullai, Senior Govt. Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case alongwith WP(C) No. 206 of 2013 on 25-11-2013.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 304 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri H. Das, Advocate present for the writ petitioners.

Shri K.Khan, Govt. Advocate present for the respondents No. 1, 3 and 5.

Heard.

By means of this writ petition under Article 226 of the Constitution of India, the writ petitioners had sought writ in the nature of mandamus commanding the respondents to furnish the documents sought vide Annexure – 8 and to allow the writ petitioners to move application for reference under the Land Acquisition Act, 1894.

Brief facts of the case are that the land of the writ petitioners was acquired in the year 2009 for construction of railway line between Dudhnai and Mendipathar. It is admitted by the writ petitioners that they have received compensation awarded by the Land Acquisition Officer. The grievance of the writ petitioners is that they want to move application for reference under Section 18 of the Land Acquisition Act, 1894 but the documents sought by the writ petitioners were not supplied to them.

Having gone through the papers and records, this Court finds copies of the documents appear to have been sought to be supplied under the Right to Information Act, 2005. If the Public Information Officer did not supply the copies, the writ petitioners had remedy available before the appellate authorities under the said Act.

At this stage, learned counsel for the writ petitioners submitted that he does not press his prayer to the extent that the direction be issued to supply the documents and his prayer maybe treated to be confined only to allow the writ petitioners to move the application for making the reference.

The prayer to the extent as above is innocuous and not opposed by the learned counsel for the respondents.

Therefore, this writ petition is summarily disposed off with the observation that the writ petitioners may move an application before the Deputy Commissioner, Williamnagar, East Garo Hills District in accordance

with law, who may make the reference to the authority concerned under Section 18 of the Land Acquisition Act, 1894 after considering the application for condonation of delay if any, made before him.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 305 of 2013

25.10.2013

HON'BLE THE CHIEF JUSTICE

Shri V.K.Jindal, Senior Advocate assisted by Shri N Dasgupta,
Advocate present for the writ petitioner.

Smti. T.Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed
further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

